

[Shri Shanti Bhushan]

own party also. Everybody was busy, the opposition leaders were busy, so it took time. Therefore, it was not possible to bring a comprehensive measure in this very session. That is the only thing I said. i

So far as the emergency provisions are concerned, I was rather intrigued to hear Mr. Alagesan saying that the Janata people who were in jail were very happy, it was the Congress leaders who were outside who had really suffered. In that case, I sympathise with them in their suffering.

SHRI O. V. ALAGESAN: I am sorry he has not understood the spirit in which I had said it.

SHRI A. BALA PAJANOR: Similarly, yesterday he misunderstood what I said about the machinery that advises him.

SHRI SHANTI BHUSHAN: So, I once again thank all the Members of the House, all the sections of the House, for the universal support which they have given to the Bill, and I hope that it would be passed.

MR. SPEAKER: The voting will take place at 4 p.m.

14.15 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF URANIUM CORPORATION OF INDIA LTD., SINGHBHUM, BIHAR FOR 1976-77

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, on behalf of Shri Morarji Desai, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Uranium Corporation of India Limited, Singhbhum Bihar, for the year 1976-77.

(2) Annual Report of the Uranium Corporation of India Limited, Singhbhum, Bihar, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1407/77.]

MR. DEPUTY-SPEAKER: Shri H. N. Bahuguna.

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): Sir, on behalf of Shri H. N. Bahuguna...

AN HON. MEMBER: Where is the Minister concerned?

MR. DEPUTY-SPEAKER: Let me confirm if there is any intimation from Shri H. N. Bahuguna. I find Shri Bahuguna has not informed us. So, the Paper will not be laid now.

NOTIFICATIONS UNDER NATIONALISED BANKS (MANAGEMENT AND MISCELLANEOUS PROVISIONS) SCHEME, 1970 AND ANNUAL REPORT OF NEW INDIA ASSURANCE CO. LTD., BOMBAY FOR THE YEAR ENDED 31-12-1976 WITH STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970, in pursuance of the assurance given by the Minister of Finance on the 5th December, 1977 during discussion on the Banking Service Commission (Repeal) Bill, 1977:—

(i) Notification No. F. 9/33/77-BO-I dated the 6th December, 1977 regarding the appointment of the Directors of the Bank of Maharashtra.

(ii) Notification No. F9/26/77-BO-I dated the 8th December, 1977 regarding the appointment of the Director of the Canara Bank.

(iii) Notification No. F. 9/29/77-BO-I dated the 9th December, 1977 regarding the appointment of the Directors of Syndicate Bank.

(iv) Notification No. F. 9/30/77-BO-I dated the 12th December 1977 regarding the appointment of the Directors of Union Bank of India. [Placed in Library. See No. LT-1410/77.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies, Act, 1956:—

(i) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-1411/77.]

MR. DEPUTY-SPEAKER: Shri Janeshwar Mishra. He is also not here. I think, let Shri Janeshwar Mishra write to the Speaker.

RECRUITMENT AND PROMOTION OF S.C. AND S.T. EMPLOYEES IN RAILWAY AGAINST RESERVED VACANCIES UPTO 31-3-77

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion cate-

gories on the Railways for half year ending 31st March, 1977. [Placed in Library. See No. LT-1416/77.]

DELIMITATION OF COUNCIL CONSTITUENCIES (U.P.) THIRD AMENDMENT ORDER, 1977 AND NOTIFICATIONS UNDER REPRESENTATION, OF THE PEOPLE ACT, 1950

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह यादव) :
उपाध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(1) लोक प्रतिनिधित्व अधिनियम 1950 की धारा 13 की उपधारा (3) के अन्तर्गत परिषद निर्वाचन क्षेत्रों का परिसीमन (उत्तर प्रदेश) तीसरा संशोधन आदेश 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 8 दिसम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 735 (ड.) में प्रकाशित हुआ था।

[Placed in Library. See No. LT-1417/77.]

(2) लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 9 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति :—

(एक) सा० आ० 789 (ड.) जो दिनांक 28 नवम्बर, 1977 के भारत के राजपत्र में प्रकाशित हुई थी और जिसके द्वारा संसदीय तथा विधान सभाई निर्वाचन क्षेत्र परिसीमन आदेश, 1976 की अनुसूची 28 में कतिपय शुद्धियां की गयी है।

(दो) सा० आ० 791 (ड.) जो दिनांक 29 नवम्बर, 1977 के भारत के राजपत्र में प्रकाशित हुई थी और जिसके द्वारा संसदीय तथा विधान सभाई निर्वाचन क्षेत्र परिसीमन आदेश, 1976 की